

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.470/2023

ADVOCATE SACHIN GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.79102/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 04-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

**UPON hearing the petitioner-in-person the Court made the following
O R D E R**

- 1 The invocation of the jurisdiction under Article 32 of the Constitution has been sought for directing the respondents "to frame a policy for reclassification of the caste system to eliminate discrimination within the spirit of constitution to make progressive democratic civilized society" and for other reliefs. This is a clear example of a PIL which is an abuse of the process of the Court and must be discouraged by the award of appropriate costs.
- 2 We accordingly dismiss the Petition and direct that the petitioner shall pay costs quantified at Rs 25,000 to the Advocate's Welfare Fund of the Supreme Court Bar Association.
- 3 The petitioner shall produce a receipt in regard to the payment of costs to the Registry of this Court within a period of two weeks.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar